CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, MOTI MAHAL, LUCKNOW.

TA1729 /87(7) PATED: 10/1194

Name of Parties. UP, 1367-85

9.M. Singh ___ Applicant

versus

Versus

Non Cof 9 helia - Respondents.

PART-A

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Part -C

Certified that no further action is required. The case is fit for consignement to record room.

Section Officer

Court (fficer

Signature of Deal Assistant.

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None is present for the repolts relate. Jag at non Let notice be issued again to the parties as directed by Hon'ble Hr. D.K. Agerwal, J.M. for applican OR Case las heen reed on 200 04 21-2-90 Hon. Jospiec Ki Mall. Ve Case is not Hon Mr. K. Obayya AM orders Hed. Stay is granted CA filed m Sr. V. K. Chundhary a pleaning on behalf behalf of 162 fine. Lin-ta tinal hearing an Motrces inese usued on 17/11/14 11.4990 No unserne hepd Comer has been return back. Hon . P. & Hubel Mohammond Am . Submittee Hon J. P. Sherma, J. M. for admirion Rejoinder has been filed by the brief holder of 16 learned coursel for to Applicant Shor P.L. Sharme, Since the Countle is bury The Country Commict for the respondents, 8m It VIK Chowdany has no eljection that up on 10-9-90 love helping Dinest

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CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH LUCKNOW

Transferred Application No. 1729 of 1987 (T)
(Writ Petition No. 1367 of 85)

Indra Mohan Singh Petitioner

Versus

Union of India through its Secretary, Ministry of Telecommunication, New Delhi and another . Respondents Hon'ole Mr. K. Obayya, Member (A)

Hen'ble Mr. S.N. Prasad, Member (J)

(By Hon' ole Mr. S.N. Prasad, J.M.)

The above writ petition which was filed before the High Court of Judicature at Allahabad and the base has been received here by way of transfer under section 29 of the Administrative Tribunals Act, 1985.

- The petitioner has Prayed in this writ petition for quashing the termination order dated 20.3.1985 passed by Post Master Sitapur, contained in Annexure-4.
- Briefly, stated the facts of this patition are interalia, that the petitioner appeared in the examination held at Sitapur on 26.4.1981 amonest E.D. Staff for promotion to the Class IV cadre and the petitioner along—with other candidates was declared successful in the aforesaid examination (Annexure-1); and on the basis of the above result the petitioner was duly appointed on the post of croup D(Class IV) by the Superintendent of Post Offices, Sitapur vide Memo No. B/Exam/Cor/R/80 Sitapur dated 18.6.1982 (Annexure-2) and as such the appointing authority of the petitioner is Superintendent of Post Offices, Sitapur. The petitioner assumed the charge of the Post at Biswan Post Office, district Sitapur on 24.6.82 and the petitioner has been working on the aforesaid post satisfactorily and was not communicated any



Contd. . 2/-

:: 2 ::

adverse remarks; and from Biswan Post Office, the petitioner was transferred to Sitapur Post Office. The Post Master Sitapur passed the impuened order dated 20.3.1985 illegally and arbitrarily purporting to be under Sub Rule (1) of Rule 5 of the Central Civil Services Temperary Service Rules 1965 which is not applicable in the case of the petitioner. Before passing the impugned order neither any enquirey has been held nor any opportunity was given to the petitioner to defend himself nor he was heard in person and as such there has been violation of the provisions contained under Article 14 and 16 of the constitution hof India in as much as that the impuened termination order appears to be malafide and punitive as it effects the rights of the petitioner adversely, because of the fact that the persons junior to the petitioner namely Sri Prem Behari Lal, Babbo Lal and Sri Baloos Ram Asthana are still working and their services have not been terminated.

The respondents resisted the claim of the petitioner with the contentions interalia, as set out in the counter-affidavit that the impugned order was passed by the competent authority legally and validly and there has been no violation of any statutory provisions and as well as there is no violation of the provisions contained under Article 14 and 16 of the constitution of India. It has further been contended that the post Master Sitapur under Where is administrative control, the petitioner was working was the

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Contd...3/-

:: 3 ::

appointing authority of the petitioner and as such he was dempetent to pass the impuened order. It has further been contended that the petitioner was a person of doubtful integrity and he was unfit for further retention in the service of the respondents as the charge of misappropriation of Government money was proved against him. It has further been contended that the petitioner's premotion in Group-D(Class-IV) post was irregular and improper. The petitioner while working as Extra Departmental Branch Post Master at Bijwar in district Sitapur had misappropriated a sum of Rs. 2,100/- from Bijwar Savines Bank Account No. 906693 (Annexure-7A and 7-B). It has further been contended that the petitioner has not exhausted the alternative departmental remedies by filing any representation/appeal to the higher authorities. view of the above circumstances, the petition is liable to be dismissed.

- The applicant has filed his ********
 rejainder affidavit wherein he has reiterated
 almost these very points and grounds as set out
 in his main application.
- 6. We have carefully considered the rival contentions of the parties and have thoroughly gone through the records of the case.
- 7. The impugned order dated 20.3.85 reads as fellows :-

1



"In put Ace of the provision to sub rule (1, of rule 5 of the CCS(TS)Rules, 1965, I hereby terminate forthwith the services of Sri Indra Mehan Singh Group - 'D' sitapur HO and direct that he shall be paid a sum equivalent to the amount of pay and allowances for a period of netice) calculated at the same rate, at which he was drawing them immediately before the date on which this order is served on or, as the case may be, tendered to him

(Sd)
POSTMASTER
SITAPUR 3261001

Perusal of Annexure 8 shows that the applicant while working as E.D.B.P.M. Bijwar, in the year 1980 was proceed with under/rules of E.D.A. conduct and service rules and by that order of Supdt. of Post Offices, Sitapur Division his services as E.D.B.P.M., Bijwar, Sitapur were terminated w.e.f. 23.5.81 and simultaneously it was specified that this will not constitute him to debar his employment on group 'D' official in the Department for which he already stands qualified.

This is also important to point out that a perusal of Annexure 2 to the application transfires that by the Supet. of Post Office, Sitapur as per memoral dated 18.6.92, the applicant was allowed to Biswan LSG UNIT against the vacancy caused due to retirement of Sri Ghunoo Ram, and as such this does not appear to the appointment order as contended by the applicant.

This is also note worthy that a perusal of Annexure 4 and 5 to the C.A. reveals that the Post Master is the Appointing Authority of the applicant. In this connection it is also important to point out that from the perusaldof the impugned order as reproduced above, it is apparent that the impughed order was passed in pursuance of the pre visions contained under sub rule (1) of rule 5 of the C.C.S.(T.S) Rules, 1965 and its was clearly specified therein that the applicant shall be paid a sum equivalent to the amount of pay and allowances for a period of one month (in lieu of the period of notice) calculated at the same rate, at which he was drawing them immediately before the date on which that order was served on or as the case may be, tendered to him.

This fact should not be lost sight of that scruting of the entire material on record reveals sarva that the persons junior to applicant namely/Shri

Prem Bihari Lal, Babon Lal and Babon Ram Assthana
were not involved in any mis-appropriation case: ;but
the applicant was involved in misappropriation case
as specified in Annexure 8 to the Counter-Affidavit.and as mentioned ablve.

12. From the foregoing discussions and after considering all the material on record and all the documents filed by the parties, we have come to the complusion and held that there is no illegality and impropriety in the impugned order dated 20.3.85.

2

Consequently we find that the above

T.A. No. 1729 of 1987(T) (Writ
Petition No. 1367 of 1985) is devoid of merit

and the same is dismissed accordingly. No

Order as to costs.

Member (J) /6/2.92

Lucknow, Dated 16th December, 1992

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IN THE HON'ELE HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT PETITION NO. OF 1985

399)

Indra Mohan Singh

....Petitioner.

Versus

Union of India & Others

....Opp.Parties.

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT PETITION NO. OF 1985

Mohan

Indra Pat/Singh, aged about 45 years, son of Sri Chhatrapal Singh, resident of village and Post Office Bijwar, district Sitapur.

.. Petitioner

Versus

- 1. Union of India through its Secretary,
 Ministry of Telecommunication, New Delhi
- 2. Post Master, Sitapur.

... Opposite Parties.

WRIT PETITION UNDER ARTICLE 226 OF CONSTITUTION OF INDIA

The Petitioner, above named, most respectfully, begs to submit asunder:-

- 1. That the Present writ Petition is directed against termination of ser/vice order dated 20.3.1985 passed by Post Master, Stitapur, terminating the services of the Petitioner as and employee of Group D.
- 2. That the Petitioner appeared in the fexamination held at Sitapur on 26.4.1981 from amongst

Received Dephers Anthopol n from H2 today Hari Rater Felhard Ja Central Gurt Stending MEMO 27/3/85 1-pressed Five Adhesive Rs 100/ Correct Lat Ciari Court fee report de de ecci, ecf lower Pape , filed. Copy of F. O. Should also be filed. Single-Bench Last imporgent Assuran 4 220.3857 Dist. Sitapus ... In Ind 27.385 Hon. S. S. Alvmad, & Hon. B. Kumer, I Motice of this petition has been accepted on behalf of opposite parties ley the Standing Counsel for the Union of India . He

grays for and is

allowed two weeks

time to seek instructions The counsel for the petitioner ronged that the appointing ? authority of the pretationer is Superintendent of Post Offices, Sitapur leut his services have been terminated by the Post Master Sitapur. Orima Jacie this Ground is borne out from The averments made in the whit petition and annexoures filed with the petition. We Therefore direct that the operation of impregned order daled 20.3.05 contained in Annexoure - 4 to the well petition shall remain stayed till the next listing, of the care . The Case may be listed for admission in the week commercing on 15th April, 19ds

-4

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- E. D. Staff for promotion to the Class IV cadre. 3
- 3. That the Petitioner along with other candidates was declared successful in the said examination wix vide Memo dated 27.4.1981 issued by the Superintendent of Post offices, Sitapur. A true copy of this memo is annexed herewith as ANNEXURE No.1
- 4. That on the basis of the result declared the Petitioner was duly appointed on the post of

Group D (Class IV post) by the Superintendent of Post offices, Sitapur vide Memo No. B/ Exam/Cor/ P/80 Sitapur dated 18.6.1982. A true copy of which is annexed herewith as ANNEXURE No.2 to this Writ Petition. The appointing authority of the Petitioner is Superintendent of Post offices, Sitapur.

- 5. That the Petitioner assumed the charge of the post at Biswan Post office, district Sitapur on 24. 6. 1982.
- 6. That the Petitioner has been working on the said post with due deligence and to the entire satisfaction of his superiors.
- 7. That the Petitioner has not been communicated with any adverse remarks to indicate any short coming and fault in his working.
- Post office the Petitioner was transferred to Sitapur Post office where he has been working to the entire satisfaction of his superiors.
 - That Central Civil Services Temporary Service

इन्ड भेडापिट

Rules 1965 were issued by the Central Government and an extract of the xxxxix Rules 5 of the said Rules which shall hereinafter be referred to as "Rules" is annexed as ANNEXURE No.3 to this Writ Petition.

- That the Post Master, Sitapur in purported exercise of powers under sub rule (1) of Rule 5 has passed an order on 20. 3. 1985 terminating the Petitioner's services on payment of one month's pay.
- with the order of termination so far and he has also not handed over the charge of the post held by him. A true copy of this order, as could be made available, is being annexed herewith as ANNEXURE No.4 to this Writ Petition.
- 12. That the provisions of Sub Rule (1) of Rule 5 do not authorise the issuance of termination order where the work of the incumbent has been satisfactory and post also exists.
- That the reliance of Rule 5 can only be taken where there has been any reduction in sanctioned post and where work is unsatisfactory.
- 14. That niether there has been any reduction in the sanctioned post nor the work of the Petitioner has been unsatisfactory, the order of termination is illegal and against the provisions of law.
- That the order of termination appears to be malafide is punitive as it effects the rights of the Petitioner adversely. The persons junior to the Petitioner namely Sri Prem Behari Lal, Baboo Lal and Sri Baboo Ram

577 The Masthana are still working and their services have not been terminated.

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That the services of the Petitioner can not be terminated by invoking the provisions of sub-rule(1) of Rule 5 of the Rules by the Post Master, Sitapur, who is not the appointing authority of the Petitioner.

- 17. That before passing the order of termination niether any enquiry has been held nor any opportunity to be heard in person has been granted to the Petitioner.
- 18. That the Petitioner who has attained the age of 45 years can not take assignment else where having become overage. The order of termination has been passed without any authority of law.
- 19. That there has been violation of provisions contained in Article 14 and 16 of the Constitution of India.
- 20. That having no alternative efficacious remedy available the petitioner prefers this Writ Petition amongst others on the following grounds:-

GROUNDS

- A. Because the order of termination is malafide, illegal and has been passed without any authority of law.
- B. Because the provisions of sub rule (1) of Rule 5 do not authorise the issueance of termination order where the work of the incumbent has been satisfactory and the post exists.
- C. Because recourse to Rule 5 can only be taken where there has been any reduction in sanctioned post and where the work of the incumbent is unsatisfactory.
- D. Because niether there has been any reduction in the sanctioned post nor the work of the Petitioner has been unsatisfactory. The order of termination is illegal and against the provisions of law.
- Because the persons junior to Petitioner

 And have been retained in service.

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- F. Because there has been violation of provisions contained in Article 14 and 16 of the Constitution of India.
- G. Because the order of termination appears to be malafide and punitive as it effects the rights of the Petitioner adv-ersely.
- I. Because the petitioner has attained the age of 45 years and can not take assignment elsewhere having become overage. The order of termination has been passed without any authority of law.
- Because before passing the order of termination niether any enquiry has been held nor any opportunity to be heard in person has been granted to the Petitioner.

PRAYER

The Petitioner, above named, most respectfully prays that by means of a writ, direction or order in the nature of certiorari, order of termination dated 20.3.1985 passed by Post Master Sitapur, contained in ANNEXURE No.4 may very kindly be quashed.

Cost of the writ Petition be allowed to the Petitioner against the opposite parties.

It is, further, prayed that by means of an appropriate writ, direction or order such further relief as may be deemed just and proper in the circumstances of the case be granted to the Petitioner.

Lucknow: Dated

March 2), 1985

(P.L. Misra) Advocate,

Counsel for the Petitioer.

Sos Der Corte

In the Hauble 10182 Court of swell Entergee at Michabus Bench Wellenas af 1905 W.P. Res Andra Mehan Singh Relitions union of India app, Martie Brakes of

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INDIAN FROIS AFE LAGRATHS DEPERTMENT OFFICE STAF ... DIVISION

Man No. B/Exam/Cl.IV/81 Dated at Sitapur the, 27.4.81

from 1900 . St saff for promotion to Class to cadre (Test cadegory) the following wind for the promotion to class IV cadre (Test cades hereby booked in order of their length of service. The service book of each official will be prepared in sucordance with the service each official will be prepared in accordance with the date of be with noted at insteach . The memo of allocement will

List of OC candidates securing 50% marks in each subject arranged scapeding to length of service.

25 1 No. N me and designation of the official. 1. 3 FF ... 1

Sri Yar Ali EDDA Sinapur HD 2. STP-5

3. STF.6

Ranhaya Lal EDMP Terwa

" Indra Mohan BPM Bijwer

Pramood Behari EDM Hargas 4. SIF-7 3 PP-14

Pramood Behari EDM Hargaon SM Lal Behari EDBPM Parsehra S PP-15 Baboo Ram asthana BDMP Pichaura

BI List of SC candidates securing 33% of subject.

.NO. doll No. Name and designation of the official

3TP-13 Sri Prabhoo Dayal RDR Behat gaur.

> Parail Ahmad) Supdt. of Post Offices Sitapur Dn. 261001.

Copy to;-1-7. Officials concerned. 19. F. Si capur. 20. No sie Board. 21-25, 0/6 and S, are:

Anthetantleligh Coestaf Feali caleure act AllahousedBurch wekness w. S. nes af 1985 Peliticens Inder Mahan Singh cernan af India app farles Mr. do of INDIAN POSTS AND TELEGRAPHS DEPARTMENT. Office of the Supdt. Af Post Offices, Sitapur Division, STP. MEMO No. /B-Exem/Corr D/80, Dated at Sitapur the 18.6.1982 Shri Indra Mohan Singh Ex. EDBPM Bijjwar (Sitapur) and approved candidate for Group 'D' cadre is hereby letted to Biswan LSG UNIT against the vacancy caused to retirement of Shri Ghunnoo Ram. This is in partial modification of this office mana no. even dated 23.5.81. Supert Offices,
Sitapur Da. Pin-261001 village and past Bijwar, Sitepur.

7. The SPM, Biswan LSG, Sitepur.

7. The IPOs, Biswan (Sitepur)

7. The P.M. Sitepur. Copy has Sos mante 5. 0/C. 6. Spare.

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

SITTING AT LUCKNOW

WRIT PETITION NO.

OF 1985

Annexure No.3

Indra Mohan Singh

....Petitioner.

Versus

Union of India & others Opp. Parties.

**Retract copy of Rule 5(1) (a) Termination of Temporary Services
of Central Civil Services Temporary Service Rules

Annexure No. 3

5.(1)(a) The services of a temporary Government servant who is not in quasi-permanent service shall be liable to termination at any time by a notice in writing giving either by the Go ernment servant to the appointing authority of or by the appointing authority to the Government servant.

(b) The period os such notice shall be one month;

Provided that the service of any such Government servant may beterminated forthwith and on such termination of the Government servant shall be entitled to claim a

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a sum equivalent to the amount of his pay plus allowances for the period of the notice at the same rates at which he was drawing them immediately before the termination of his services or, as the case may be, for the period by which such notice falls short of one month.

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In the Hon'ble High Court of Judicature at Allahabad,
Sitting at Lucknow.

W.P.No.

of 1985.

13

Indra Mohan Singh - - - - - Petitioner

Union of India & another Opp-Parties

Annexure No. 4

INDIAN POSTS AND TELEGR PAPH DEPARTMENT OFFICE OF THE POSTMASTER SITAPUR-261001.

Memo No·B/I·M· Singh,
Dated at Sitapur the, 20.3.85.

order

Order of termination of service issued under the provision to sub-rule (1) of rule 5 of the C.C.S.(T.S.) Rules, 1965.

In pursuance of the provision to sub rule(1)
of rule 5 of the CCS(TS) Rules, 1965, I hereby
terminate forthwith the services of Sri Indra Mohan
Singh Group 'D' sitapur HO and direct that he
shall be paid a sum equivalent to the amount of
pay and allowances for a period of one month
(in lieu of the period of notice) calculated
at the same rate, at which he was drawing them
immediately before the date on which this order is

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served on or, as the case may be, tendered to him.

(Sd) xxxxxx

(POSTMASTER

SITAPUR-x 261001.

Copy to :

1. The official.

2. The P/F.

3. The APM A/Cs. Sitapur HO.

4. The SPOs . Sitapur .

5. 0/C.

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26,

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHARAD
SITTING AT LUCKNOW.

WRIT PETITION NO.

OF 1985



Mohan

Indra Pat/Singh

1985
AFFIDAVIT
41/130
HIGH COURT
ALLAHABAD

i ... Pettioner

Versus

Union of India and another

... Opposite parties.

AFFIDAVIT

- Mohan

 I, Indra Rak/Singh, aged about 45 years son of

 Sri Chhatra Pal Singh, resident of village and post office

 Bijwar, district Sitapur, the deponent, do hereby state

 on oath as under:-
- 1. That the deponent is Petitioner in the above noted writ petition and as such is well conversant with the facts deposed to hereinafter.
- 2. That the contents of the accompanying writ petition have been read out and explained to the deponent and he has under stood the same.
- That the contents of paras 1 to 18 of the accompanying writ petition are true to knowledge of the deponent and those contained in paras 19 20 thereof are believed to be true by him on the basis of legal advice.
- 4. That the contents of ANNEXURES Nos. 1 to 4

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14 (2)

of the writ Petition have been got compaired with its originals and are true copies thereof.

Lucknow: Dated

March 27, 1985

STE MET 1

Verification

I, the deponent named above, do hereby verify that the contents of paras 1 to 4 of this affidavit are true to my knowledge. No part of it is false and nothing material is concealed. so help me God.

Verified this 27 th day of March 1985 at Lucknow.

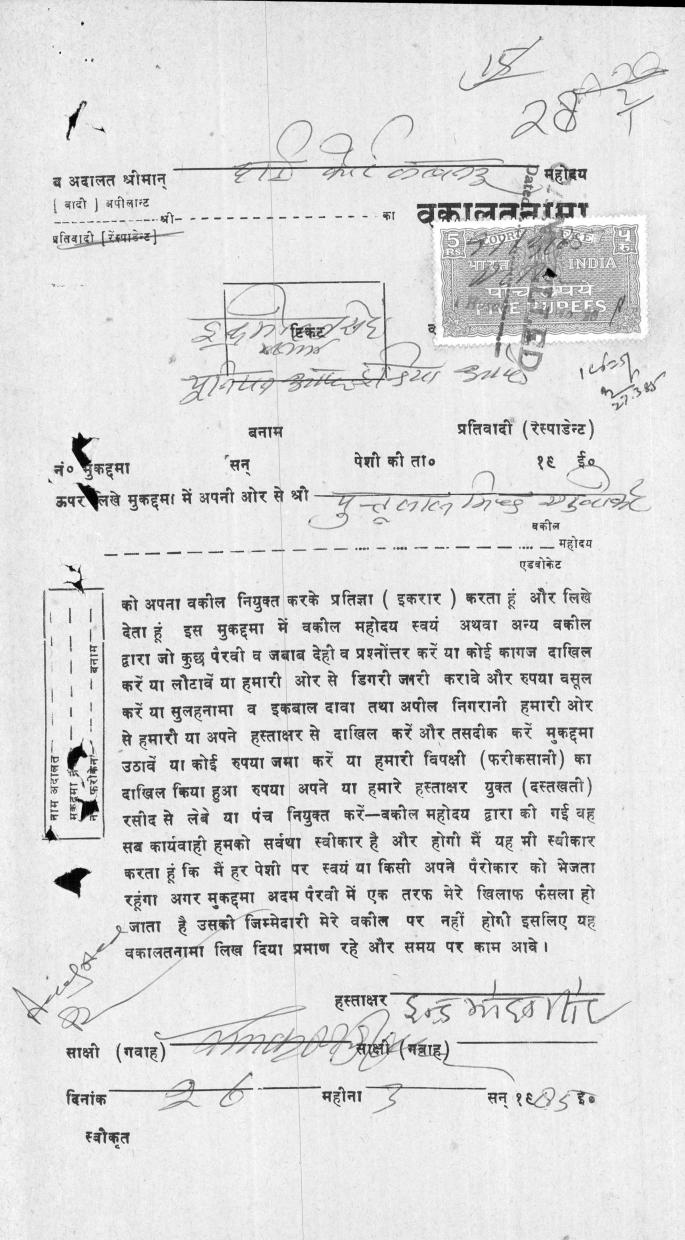
Sof Deponents

I. R.16. grirastuve, clerk of Sri P.L. Misra, Advocate, High Court, Luck ow, do hereby declare that from perusal of papers placed before me I am satisfied that the person making this affidavit and alleging himself to be the deponent is that person.

Clerk

Solemnly affirmed before me on 17.3.8 March \$ 27,1985 at 9.2%. M./P.M. by Sri Indra Mohan Singh, the deponent, who has been identified by Sri RK Siverstance clerk of Sri P.L. Misra, Advocate High Court, Lucknow.

I have satisfied myself by "examining the deponent that he understands the contents of this writ Petition which have been read out and explained to me.



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

SITTING AT LUCKNOW

WRIT PETITION NO. DOF 1985

A2

Indra Mohan Singh

Versus

Union of India and another

APPLICATION FOR INTERIM RELIEF

For the facts and circumstances stated

in the accompanying writ petition and affidavit
filed in support thereof it is most respectfully
prayed that this Hon'ble Court may very kindly

in the accompanying writ petition and affidavit

filed in support thereof it is most respectfully

prayed that this Hon'ble Court may very kindly

be pleased to stay implementation and operation

of order of termination dated 20. 3. 1985 passed

by the Post Master, Sitapur, contained in ANNEXURE No.4

during pendency of this writ Petition.

It is further prayed that opposite parties be directed not to interefere with the rights of the Petitioner in any manner what so ever during pendency of this Writ Petition.

Lucknow: Dated

March 27, 1985

(P.L. Misra)

Advocate

Counsel for the Petioner.

Sos an conte

A-\$ 5 N20

C. Mrsc. Appor No 4768 (co) 202

In the Hon ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.



Union of India

.... Applicant

Inre :-

Writ Petition No.1367 of 1985

Indra Mohan Singh

... Petitioner

Versus

Union of India

...Opp.partj.

4977

1

Application for vacation of stay order.

The applicant above named respectfully submits as under :-

That for the facts and reasons mentioned in the accompanying counter affidavit, it is most respectfully prayed that the stay order dated 28.3.85, granted by this Hon'ble Court may kindly be vacated.

Lucknow dated
April 17,1985

Counsel for the applicant A

A-6/35 A 29 ture at Allahabad, nucknow.

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.



Union of India

Civil Misc. Appln. No. of 1985

Inre :-

Writ Petition No. 1367 of 1985

Indra Mohan Singh

... Petitioner

Versus

Union of India

... Opp.party

Application for condonation of delay. while

The applicant above named beg to state as under :-

- 1. That the counter affidavit to the writ petition could not filed within time as relevant information was not available. In the cases relating to Union of India instructions are sought from Law Ministry, Govt. of India New Delhi. It has taken some time.
- 2. That filing of the counter affidavit is necessary in the interest of justice.
- 3. That the counter affidavit is now ready and is being filed herewith.

wherefore, it is, most respectfully prayed that delay in filing of the counter affidavit be condoned and the same be accepted and brought on the record.

Lucknow dated

April 17,1985

Counsel for the applicant (Union of India).

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

BRANCH, LUCKNOW

WRIT PETITION NO.1367 of 1985

Indra Mehan Singh

1985

FIDAVIT

Petitioner

Versus

Union of India & another

Opp. Parties

COUNTER AFFIDAVIT ON BEHALF OF O.Ps No. 1 & 2

I, Ishwari Prasad Sagar, S/O Late Sri Net Ram Sagar, aged about 57 years, R/O Office of the Superintendent of Post Offices, Sitapur do hereby selemnly affirm and state on eath as following :-

That I have gone through the writ petition 1. filed in the aforesaid case and have understoo the same. I am fully acquainted with the facts of the case. I am competent to swear to this affidavit and further state that all the alle tions in the writ petition are denied except these which are specifically admitted.

2. That the contents of para 1 of the writ petit are not disputed.

> That the contents of paras 2 and 3 of the wri petition are admitted. Further it is relevant to mention that the memo. dated 27.4.81 was the appointment order issued to the petition It is only an intimation regarding the resul of the said examination held at Sitapur on 2

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centd.



That the centents of para 4 are wholly misconceived and the same are denied. The petitioner was not appointed by the Superintendent of Post Offices. Sitapur. Under the relevant service rules the Post Master is the appointing authority of the post held by the petitioner.

The Superintendent of Post Offices being a principal and supervisory officer of Sitapur Division was the recruiting authority for class-I (Group-D posts) (Test Category) from amongst the persons working in the E.D. staff wal held on 26.4.81. This examination was conducted at the level of the Superintendent of Post Offices, Sitapur according to provisions contained in part-II of Annexure-12 of P&T Manual Vol. IV. (Kindly peruse Annexure-1 of this counter affidavit.) Under the said rules the Superintendent of Post Offices, the Divisional Officer is empowered te held examination etc. for making appointments to Class-IV posts. As a result of the said examination held by the Superintendent on 26.4.81 the petitioner was declared successful for Class-IV post as contained in Annexure-1 of the writ petition. The petitioner was allotted to the unit of Inspector of Post Offices, Biswan vied Superintendent, Post Offices Memo. No. B/Exam. Group 'D'/80 contained in Annexure-2 to this counter affidavit. The petitioner was realletted to Biswan Unit vide Superintendent Pest Offices Memo. No. B-Exam/Corr B/ 80 dated 18.6.1982. Kindly peruse Annexure-3 to

the counter affidavit. The Superintendent, Post

Offices, Sitapur is the authority competent to

ANNEXURE-1



ANNEXURE-2

ANNEXURE-3

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ANNEXURE-4

Group D category personnel). Under the scheme contained in schedule-3 of the relevant service rules the Superintendent of Post Offices, Sitapur is empowered to make such allotment. The appointing authority of the petitioner was the Post Master concerned under whose administrative control the petitioner was alloted or posted. All these documents including enclosure-1 of the writ petition would examine make it amply clear that the petitioner's appointing authority was the Post Master and not the Superintendent of Post Offices as alleged by him.

The annexure ne. 2 to the writ petition is an alletment order and not the appointment order issued by the Superintendent of Post Offices, Sitapur to allet the petitioner to Biswan L.S.G. Unit under the charge of the Sub Post Master, Biswan (Appointing Authority) as specified in schedule I A to P&T Manual Vel. III (Annexure-5) The Superintendent of Post Offices have full powers to transfer any efficial below the lewer selection grade from one office to another in the division and also has power to transfer the officials by mutual exchange. Accordingly, the petitioner was transferred to Sitapur Head Post Office (New Unit) under the charge of Post Master, Sitapur. The petitenershas himself sought his transfer to new unit i.e. Sitapur Head Post Office under rule 38 of P&T Manual, Vol. IV by way of mutual exchange and it was approved by the Superintendent, Post Offices vide Memo. No. B-8 Gen. dated 26.9.83 (Kindly peruse Annexure No.6) The petitioner assumed charge in Group-D post on 1.10.83 in his new unit, Sitapur Head Office where the Post Master, Sitapur was his

ANNEXURE-5



ANNEXURE-6

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Appeinting Authority w.e.f. 1.10.83 as specified in Schedule-i-A of P&T Manual, Vol.III. The petitioner was transferred to Sitapur Head Post Office (New Unit) under rule 38 of P&T Manual, Vol.IV by way of mutual exchange with Sri Mullu Ram with the clear conditions that he will not be permitted for repatriation. In view of these facts the Post Master, Sitapur Head Post Office was appointing authority of the petitioner in the New Unit, who has issued the orders for termination of services of the petitioner.

- 5. That the contents of para-5 are admitted.
- That the contents of para-6 as stated are not admitted.

 The work, conduct and performance of the petitioner was not satisfactory.
 - That the contents of para-7 as stated are not admitted.

That the centents of para-8 as stated are not admitted.

- 9. That the contents of para-9 need no comments.
- 10. That the contents of para-10 are admitted.
 - That the contents of para-11 are not admitted. The order of termination became effective when it was issued and went out of the control of the signing authority when the same was put in communication to the petitioner. However, in compliance of the order of the Hon'ble Court the petitioner has been

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reinstated in the service.

12. That the centents of para 12 are wholly misconceived and the same are not admitted. The petitioner was a temporary employee only and his services could be terminated at any time without notice by the appointing authority.

13. That the contents of para 13 are misconceived and the same are not admitted. The petitioner's temporary services were terminated under terms and conditions of service and in accordance with the relevant service rules.

14. That the contents of para 14 as state are not admitted. The petitioner has accepted that he misappropriated the money received by the Government.

That the contents of para 15 are wholly misconceived and the same are denied. It is submitted that persons junior to the petitioner were not involved in any misappropriation case.

That the contents of para 16 are misconceived and the same are denied. The Post Master, Sitapur, under whose administrative control, the petitioner was working was the appointing authority of the petitioner and as such was the competent authority to pass the termination order.

That the contents of para 17 are misconceived and the same are not admitted. No such procedure is required to be followed under the relevant service rules applicable to the case of the petitioner.

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- 18. That the contents of para 18 are not admitted. These facts are irrelevant to the subject matter under issue. The order of termination has been passed by the appointing authority, competent to pass the order of termination.
- 19. That the contents of para 19 are misconceived and the same are denied. There is no violation of Articles 14 & 16 of the Constitution of India.
- Jare denied. None of the grounds mentioned in this para is tenable in the eye of law. The prayer clause is denied. The petitioner is not entitled to any of the reliefs claimed in this writ petition.
 - That the writ petition is based on wholly misconceived grounds. As mentioned in the foregoing paras, the Post Master, Sitapur was the appointing authority of the petitioner. The petitioner has, in fact, tries to confuse the issue. The Superintendent, Post Offices was not appointing authority of the petitioner. He was supervisory administrative officer of Sitapur Division, since the recruitment was already on divisional level. Therefore the order contained in Annexure-1 of the writ petition was issued under the signature of the Superintendent. Under the relevant service rules, the powers of appointment/termination have been conferred on the Post Master in Selection Grade only for their respective offices.



21.

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That the work, conduct and performance of the



petitioner was unsatisfactory. The petitioner was a person of doubtful integrity. He was unfit for further retention in the service of the department as the charge of misappropriation of Government money was proved.

23.

That in fact the petitioner's promotion in Group-D (Class-IV) post was irregular and improper. The petitioner while working as extra departmental branch Post Master at Bijwar in district Sitapur had misappropriated a sum of Rs. 2, 100/- from Bijwar Savings Bank Account No. 906693. Kindly peruse Annexure No. 7(A) & 7(B).

ANNEXURE_7(A)&7(B)

24.



That in view of the above facts, the petitioner had therefore lost the ground for employment in the premeted pest that is group 'D' as seen as he was ceased to be in service w.e.f. 23.5.81 on the post of E.D., B.P.M. Bijwar by punishment order dated 27.5.82. However, the petitioner was realleted to Biswan L.S.G. unit by the recruiting authority i.e. Superintendent, Post Offices, Sitabur vide Meme. No. B-Exam/Corr. D/80 dated 18.6.82. Ruxkhax (Kindly peruse Annexure No. 3) where the petitioner assumed charge of Group'D' post on 24.6.82. Further the petitioner sought his transfer to new unit, Sitapur, H.P.O. under rule 38 of P&T Manual, Vol. IV by way of mutual exchange and it was approved by the Superintendent of Post Offices vide Memo. Ne.B-8/General dated 26.9.83 and the petitioner assumed charge in Group'D' post on 1.10.83 in his new unit, Sitapur Head Post Office. The petitioner was initially unfit and unsuitable for being

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premeted on the post in April, 1981.

That later on it was brought to the knowledge of the

Post Master General, U.P. Circle, Lucknow through a

complaint that too much leniency and undue favour

Bijwar had misapprepriated a sum of Rs. 2, 100/- from

Bijwar S.B. Account No. 906693. The whole matter was

carefully considered by the Post Master General and

he had directed the Superintendent of Post Offices,

mention that this enquiry was a fact finding informal

confidential departmental enquiry. All the corresponde

confidential official records. Since the petitioner's

dence between the two officers had remained on the

initial appointment was irregular and unjustified

Sitapur to take suitable action in the matter in

accordance with law. However, it is relevant to

was shown to the petitioner by the disciplinary

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authority(Superintendent of Post Officer, Sitapur) in deciding the case vide Memo. No.F-1/81-82 dated 27.5.82 against the petitioner who while working as E.D.B.P.

ANNEXURE-8

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as also unwarranted, it ought not to have been done, in view of the doubtful integrity of the petitioner. The matter was considered by the appointing authority. Since the petitioner was a temporary employee only and was unfit and unsuitable for retention in the services, his services were terminated in accordance with the terms and conditions of service and relevant service rules.

That it is pertinent to mention that the petitioner

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That it is pertinent to mention that the petitioner at the time of his appointment had submitted declaration form in which he had accepted the terms and conditions of employment. He knew it well that the petitioner's appointment was purely temporary and contd. .9

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VERIFICATION

I, the above named deponent do hereby verify that the contents of para 1 of this counter affidavit are true to my knowledge, those of paras 2, 3, 4, 5 to 19, 22, 23, 24, 25 are based on the information derived from the official records, which I believed to have be true and those of paras 20, 21, 26, 27, 28 are based on legal advice. No part of it is false and nothing material has been concealed. Annexures 1 to 11 are the true copies of the original documents.

So help me God.

LUCKNOW : DATED

April 17, 1985

Senzi Coaux

Depenent

I identify the depenent who has signed before me.

Rakesh Sharma) Advocate

solemnly affirmed before me on 17, 4, 0 s

at 11,30 a.m./p.m by Jshwari Bersad Jagen

the deponent is identified by Rakesh Sharms,
the clerk of Shri Rakesh Sharma, Advocate

I have satisfied myself by examining the
deponent that he has understood the con
tents of this counter affidavit which
have been read out and explained by me.

K. Permet

ricute/Oath Commissioner

Coupen No.36 155 Date 174175

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH LUCKNOW.

CIVIL MISC URIT PETITION NO. 1367 / OF / 1985
INDRA MOHAN SINGH PETITIONER.
VERSUS.

UNION OF INDIA & OTHERS OPP. PARTIES.

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APPENDIX NO. 12

VERTE

ANNEXURE....1

PART II.

Rules for the recruitment to posts of class IV servants in all Branches of the Indian Posts and Telegraphs Department (excepting Munshies)

1. Appointment to posts of class iv servants in all Branches of the Indian Posts and Telegraphs Department will be made preferentially from qualified boy peons whose age at the time of appointment is not less than 18 complete years. A qualified boy peon will be eligible for appointment to a class IV servant's post in any one recruiting unit of any Branch of the Department within the same divisional area, which he may elect. Qualified boy peons of the same unit shall have preference over those of the other units qualifying in the same year. As soon as a boy peon qualifies for such appointment, he will himself apply through the officer under whom he is serving to the appointing officer of the recruiting unit elected by him for a post of class IV servant. The officer under whom he is serving will note in the register of selected boy peon candidates, the number, date and address of the letter forwarding the application, the date of passing the test and the number of marks obtained. The appointing officers concerned will register the applications of the qualified boy peons and inform the latter through the officers under whom they are serving, that their applications have been registered. If a qualified boy peon subsequently changes his mind and applies for promotion in some other recruiting unit within the same divisional area, the request may be granted with the concurrence of the appointing officers concerned. In that case his name will be removed from the waiting list of the recruiting unit previously elected by him, and he will be treated as if he had not previously applied for a class IV servant's post.

Note.—Candidates for appointment as task work messengers in offices referred to in Rule 511-A of this Manual are required to possess bicycles of their own and to maintain them in serviceable condition for the due performance of the duties required of task work messengers.

2. When the number of qualified boy peons on the waiting list of a recruiting unit is found by the appointing officer concerned to be not sufficient to fill all vacancies, permanent and temporary, expected to occur during the official year, he will recruit adult outside candidates whose age at the time of the recruitment is not less than 18 completed years and not more than 24 years, and who are able to pass the test laid down for qualified boy peonships. No uch candidate will be selected unless he has actually passed this test. The selection will also be subject to the strict observance of the orders in force at the time regarding communal representation in the services.

"Note 1.—Candidate runners should possess the same qualifications (including the age limits of 18-24 years) and will be recruited under the same terms and conditions as are applicable to the recruitment of Class IV employees. Further all Class IV employees will be liable to be transferred to posts of runners as and when the exigencies of services require. Thus in effect, recruits to these two cadres will be interchangeable."

This amendment takes effect from the 10th January, 1957.

Note 2.—See Note below Rule 1.

3. The number of adult outside candidates to be selected is left to the discretion of the appointing officer subject to the restriction that the number selected in any one official year does not exceed the difference between the number of expected vacancies during the official year and the number of qualified boy peons on the waiting list.

ABBOUNDS.

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413 254 APPENDIX NO. 12 4. An unqualified candidate, whether boy peon or outsider, who has been allowed to work temporarily as a Class IV servant, will have no claim whatsoever to continue or work again in such a post without fuldling all the conditions applicable to such appointments. 5. A register of qualified candidates for posts of Class IV servants (qualified boy peons and adult outside candidates) will be maintained by each appointing officer. The register will contain the following particulars:-(i) The n mes with community of the qualified candidates (boy peons and outside candidates) awaiting appointment to the Class IV service in the recruiting unit to which the register relates. The names will be arranged in the order in which they should be offered appointments to the Class IV service. This order will be determined by the following (a) Qualified boy peons and adult outside candidates registered in the recruiting unit concerned in a particular official year will rank senior to all qualified boy peons and adult outside candidates registered in that unit in a subsequent year; (b) Qualified boy peons registered in the recruiting unit concerned in any one official year will rank senior to all qualified outside candidates registered in that unit in the same year; (c) Qualified boy peons registered in the recruiting unit concerned in the same official year will have their names arranged in the order which their applications for promotion in that unit were registered (d) Qualified outside candidates registered in the recruiting unit corcerned in the same official year will have their names arranged cording to the dates of receipt of their applications, subject to strict observance of the communal orders and to preference to sons of deceased, retired and serving officials of the Department. (ii) Whether the candidate is a qualified boy peon or outsider. (iii) Date of registration of application in the case of qualified boyor date of receipt of application in the case of outside candidates. (iv) Date of birth. (v) Educational and other qualifications. (vi) The initials of the appointing officer. (vii) Aggregate period of temporary employment as Class IV servant during each official year (to be noted at the beginning of April). (viii) Remarks on work, conduct, attendance, etc. (ix) Date of permanent appointment as Class IV servants and particulars of the office or section to which appointed. -Items (vii) and (viii) will be filled in from time to time by the ap-NOTE .-29 2 brug pointing officer. 6. All appointments to the class IV service, of both qualified boy peons and outside candidates, in substantive vacancies, will be on probation for one year.

Any candidate whether departmental or outside, who proves himself unsuitable during the period of probation will be reverted to his former post, or discharged from service, as the case may be.

AGA

SECTION VI PROMOTION PROSPECTS

(1) PROMOTION TO GROUP 'O' TEST CATEGORY :- Under the existing rules, recruitment to Group 'O' test category posts is made on the basis of literacy test from the following categories:-

- (i) Non-test category Group'D' staff
- (ii)Casual Labourers
- (111)ED Agents
- (iv) Nominees of employment Exchanges. be

 2. Recruitment from the next category is to/made only when there is no qualified person available in any of the higher category or categories. The qualifying marks in the literacy test are 50% in each paper. The reduced standard of 33% is applicable to SC/ST candidates. If the number of qualified candidates is more than the number of vacancies, the candidates are selected on the basis of marks obtained in literacy test up to the number of vacancies. No waiting list is maintained. The interest seniority of the selected candidates is determined as per the length of service in that category. The interest seniority of the outside candidates is determined as per the marks of the candidates in the literacy test.
- The ED Agents who have put in three years of service as ED Agents and are below 42 years of age (47 years for SC/ST) are also allowed to appear in the literacy test. If the number of qualified candidates is more than the number of vacancies, ONDE the candidates are selected on the basis of merit in the literacy test up to the number of vacancies and no weightage is given in such cases to total length of service as ED Agents. The candidatwe who have put in lesser service se ED Agents but who have produced more marks in the literacy test than other LD Agents, with longer years of ED service, secure appointment to Group'D' " ALL cadre in preference to the ED Agents with longer years of service This resulted in discontentment amongst the ED Agents, with longer years of ED Service. It has, themefore, been decided that the literacy test for absorption of non-test category Group'D' officials, ED Agents and casual labourers to test category Group "D" posts, should continue to be a qualifying test as at present and the present orders about the priority to different estagories

any category exceeds the number of qualified candidates in any category exceeds the number of vacancies the candidates showld be selected not on the basis of the number of marks secured in the literacy test, but on the basis of total length of service in each category namely, non-test category ED Agents and casual in each category namely, non-test category ED Agents and casual

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labourers, for the purpose, total length of service of each candidate should be circulated for information of applicants before actually holding the literacy test and qualified candidates should be brought on the approved list for appointment to Group'D' test category posts on the basis of their meniority according to total length of service in each betagory. No waiting list should, however, be maintained. The qualified candidates who have failed to secure a place pd the waiting list in any particular year, should be asked 1214 to appear for the literacy test next year. As regards outside seguidates also, they should be brought on the approved list on the basis of marke secured in the literacy test.

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(O.G.P.&T Letter No.47-5/79-SPB, I, dated the 20th March, 1979 and Letter, No. 47-5/80-SPB-I/Pt., dated the 7th April, IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABA BENCH LUCKNOW. CIVIL MISC WRIT PETITION NO. 1367/ OF # 1985 INDRA MOHAN SHINGH PETITIONER. UNION OF INDIA & OTHERS

ANNEXURE. 2. 2

OPP. PARTIES.

INDIAN POSTS AND TELEGRAPHS DEPARTMENT. OFFICE OF THE SUPDT. OF POST OFFICES; SITAPUR DIVISION, STP.

Memo No. B/Exam-Group D/80 Dated at Sitapur the, 23.5.81

The candidates selected for Class IV cadrs(test category) vide this offce memo no. ever dated 27.4.81 are hereby alloted to the units noted against each. Due regard to the appointment of S/C canadidate according to special roster should be kept in view.

S.No.Roll No. Date	of Name & designation Whether Unit to which the of the official. O/C,S/C,S/T alloted.
1. STP-1 1.4.39	Sri Yar Ali EDDA HO/O/C IPOs Sitapur (North) sub.dn.
2. STP-7 27.7.39	
8. STP-18 18.7.4	Sri Prabhoo Dayal EDR S/C -do- Behat Gaur.
9 4. STP-5 4.9.4	Sri Kanhaya Lal EDMP Terwa O/C IPOs (Central) Sitapur.
15.8.:	Sri Indra Mohan EDBPM O/C IPOs Biswan Bijwar
6. STP-14 1.1.43	Sri Lal Behari EDBPM O/C IPOs(South) Parsahra Sitapur.
7. STP-15 3.7.42	Sri Baboo Ram Asthana O/C Office of the EDMP Pichhaura SPO's Sitapur.

Sd/- Ill.

(Tufail Ahmad) Supdt.of Post Offices Sitapur Dn. 261001.

Cppy to:-

1-7. Official sconcerned 8-14. PM Sitapur and IPOs in the division. 15-20. O/C and 5 pare.

LUCKNOW BENCH LUCKNOW.

CIVIL MISC

WRIT PETITION NO. 1367 / OF /

INDRA MOHAN SINGH

PETITIONER.

VS.

UNION OF INDIA & OTHERS

OPP. PARTIES.

ANNEXURE '

INDIAN POSTS AND TELEGRAPHS DEPARTMENT. OFFICE OF THE SUPDT. OF POST OFFICES; SITAPUR DIVISION, STP.

> MEMO No. / B-Exam/ Corr D/80 Dated at Sitapur the 18.6.1982

Shri Indra Mohan Singh Ex. EDBPM Bijjwar(Sitapur) and approved candidate for Group 'D' cadrs is hereby allotted to Biawan LSG UNIT against the vacancy caused due to retirement of Shri Ghunnoo Ram.

This is in partial modification of this office memo no. even dated 23.5.81.

Sd/- Ille.

← Supdt. of Post Office Sitapur Dn. Pin - 261001

Copy to:-

- Shri Indra Mohan Singh, Ex EDBPM, Bijwar, Sitapur, Village and Post Bijwar, Sitapur.
- 2. The SPM, Biswan LSG, Sitapur.
- 3. The IPOs, Biswan(Sitapur)
- 4. The P.M. Sitapur.
- 5. 0/C.
- 6. Spare.



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW. CIVIL MISC WRIT PETITION NO. 1367 /OF / INDRA MOHAN SINGH PETITIONER. VERSUS. UNION OF INDIA & OTHERS OPP. PARTIES. ANNEXURE .. 4 SCHEDULE No. 3 Schedule of Administrative Powers of a Senior Superintendent and Superintendent of Post Offices Appointments, Penalties and Appeals (See Schedule No. 1) Leave Extent of power Nature of power May grant leave other then special disability leave not exceeding four months. 1. Power to grant leave to Selection Grade officials and [G.I., M.F., Endorsement No. 7 (1) E. IV/58, dated 11-1-58.] officials of the Inspectors of Post Offices Grade. May grant leave other than special disability Power to grant leave to Wireless leave, not exceeding four months. Licence Inspectors.

> 1-A. Power to fill officiating yacancies in the selection grades and the grade of Inspectors of Post Offices.

1-B. Power to fill officiating Vacancies in the grade of Wireess Licence Inspectors.

2. Power to transfer any official below the lower selection grade from one office to another in the division in the same time-scale of pay.

3. Power to transfer by way of exchange of officials on the same time-scale of pay below the Lower Selection Grade from one division to another within the Circle provided that (1) the

[G.I., M.F., U.O. No. 4206-E. III (B)/65, dated 26-7-65.]

Full powers provided the vacancies are not of more than four months' duration. [G.I., P. & A. Deptt. Memorandum No. E. 202-1/43, dated the 11th August, 1944.]

Full powers provided the vacancies are not of more than four months' duration. M.F., U.O. No. 4206-E. III (B)/65, dated [G.I., M.I 26-7-1965.]

Transfers

Full powers. [Rule 37 of the P. & T. Manual, Volume IV.]

Full powers subject to the conditions:---

- (t) that no extra expense to the State is involved;
- (2) that the initial pay on transfer is fixed under F.R. 22;

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Nature of power

Postmaster-General has specially ordered one or the other of the officials to work in the division or place from which the transfer is sought and (2) the consent of the other Superintendent concerned is obtained.

Extent of power

- that the seniority on transfer is fixed according to the Rule 38 of the Posts and Telegraphs Manual, Volume IV;
- that a declaration is obtained from the officials agreeing to the conditions (1) to (3).

NOTE, - The Superintendents have authorised to transfer Lower Selection Grade officials also within their divisions. [D.G., P. & T. Letter No. 99/1/57-SPB, dated 28-2-58.]

Resignations

4. Power to accept resignation of an official.

5. Not printed.

May accept resignation of any one whom he is authorised to appoint.

[Rule 158 (1) of the P. & T. Manual, Volume II.]

6. Power to fix scale of fees to be charged by professional letter-writers and to lease out right to use post office premises for the purpose of carrying on the business of professional letter-writing.

7. Power to inspect books and accounts of the sub-account department of first class head offices.

8. Power to verify balances of first class head offices.

8. Power to take possession of records of post offices.

10. Power to grant casual leave.

1. Power to execute and ign contracts on behalf of the Bepartment.

countersign 10 12. Power indents for medicines to be obtained from the Government Medical Stores, Madras, or supply, free of charge, to postal officials employed in the exceptionally unhealthy places, in the Madras Circle, as mentioned in paragraph 165(4) of the Posts and Telegraphs Manual, Volume II.

Miscellaneous

Full powers.

Full powers. Rule 102 of the P. & T. Manual, Volume VIII.]

Full powers. [Rule 102 of the P. & T. Manual, Volume VIII.]

Powers as defined in Note below Rule 102 of the Posts and Telegraphs Manual, Volume

Powers as defined in Rules 99 to 102 of the Posts and Telegraphs Manual, Volume IV.

Powers as defined in Chapter IX of the Posts and Telegraphs Manual, Volume II.

Full powers, subject to the condition that the supply of the medicines indented for has been approved by the higher authority. [Rule 165 (4) of the P. & T. Manual, Volume 11.]

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CIVIL MISC WRIT PETITION NO. 1367 / OF / 1985.

INDRA MOHAN SINGH

PETITIONER.

VERSUS.

UNION OF INDIA & OTHERS

OPP. PARTIES.

ANNEXURE ...5

	SCHEDULES	TO G.G.S. (G.G.A.)	RULES	187
Presidency Postmas- ter; Postmaster in the grade of Presidency Postmasters.	Deputy Presidency Postmaster.	Director of Postal Services; Deputy Director.	Director of Postal Services; Director of Posts and Telegraphs; Deputy Director in respect of penakties imposed by Superintendents of Post Offices.	
All	(a) or (i)	₹	TV.	
Deputy Presidency Postmaster, Deputy Postmaster in the Postmasters' Service Group 'B' (in respect of staff under his administrative con-	Assistant Presidency Postmaster (in his own Department).	Gazetted Postmaster, including Gazetted Sub-Postmaster incharge of a Town Sub-Office (in post offices under his administrative control).	Senior Superintendent or Superintendent of Post Offices.	CO pend
Deputy Presidency Postmaster; Deputy Postmaster in the Postmasters' Service Group 'B' (in respect of staff under his administrative con-		Gazetted Posmaster, including Gazetted Sub-postmaster incharge of a Town Sub-Office (in post-offices under his administrative control.)	Fostmaster, in Higher or Lower Selection Grades except a Postmaster incharge of a Town Sub-Office (in his own office); Inspector of Post Offices, Assis-	tant Superintendents of Post Offices in all other Post Offices.

Post Offices:
All Posts

Jeon 2 12 200) 6

2/1

CIVIL MISC WRIT PETITION NO. 1367 / OF / 1985.

INDRA MOHAN SINGH

PETITIONER.

VS.

UNION OF INDIA & OTHERS

OPP. PARTIES.

ANNEXURE ... 6

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

OFFICE OF THE SUPDT. OF POST OFFICES, SITAPUR DIVISION 261001

Memo No. B- 8 / Genl, Dated at Sitapur the, 26.9.83

Under urle 38 of P&T Man. Vel. IV transfer of Shri Indra Mohan Group 'D' Biawan by way of mutual exchange with Shri Mullu Ram Grup%D" Sitapur HO is hereby approved on the following conditions.

- 1. That they will not be entitled for any TA and join ing ime
- 2. That the auniority of the officials in the new unit of transfer will be fixed strictly in accordance with rule 38 of P&T Man. Vel. IV.
- 3. That they will not be permitted for repatriation.

Sd/-

Supdt. of Post Officer Sitapur Dn.261001

Copy to:-

1-2. The officials. oncarned.

344. The P/Fs.

5. The PM Sitapur for n/a.

6. D/C

7. Spare.

8. SPM Bisoodn for

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CIVIL MISC WRIT PETITION NO.

1367 / OF / 1985

INDRA MOHAN SINGH

PETITIONER.

VS.

UNION OF INDIA & OTHERS ..

OPP. PARTIES.

ANNEXURE 7 A

श्री हन्द्र मोहन सिंह अति०विभा० शाला हाक पाल विजहार के विहरू लगाये गये अवचारों एवं कदा चारों के लांशनों का विवरण :-

शी हन मो तन सिंह अ० वि० शांग्या डान्साल विजनाय वि०.
23-10-80 एवं !-10-80 को उकत पर पर कार्य कर यह थें। भी जवा हर जमाकता विजनाय बठते० जाता सं० १०६९३ में अपनी पासबुक में उकत विधायों में का 2000/- हुंतों हजारहें एवं उठ 100/-हेंएनसी हूं ज़लशा: जमा किये। वस जमा धन मों प्रविष्ठित भी हन्द्र मो तम सिंह शांच्या डान्याल विजनाय में बचन बैंक पासबुक संक्या १०६९३ में अपने नाथों में वो नथा हस्ताक्षण किए। किन उन्होंने वम दोनों जमा के धन को न लेक वो हिसाब में विभाग और म की उसकों अपनी डाज़्कण के बचन बैंक जनरल तथा है निक लगानों में गृन्धिन किया। वस प्रवार उन्होंने उकत धन की विसाब में मही लिया।

अतः भी इन्द्र मोहन सिंह २० वि० शाला डाक्पाल विजवार ने इस प्रकार मलती करके शाला डाक्पार नियमावरी के नियम 13 । १३१ की पूर्ण अवहेलना की तथा अतिकित विभागीय कर्मवारी १ आवार एवं सेवा १ नियमावरी १ 1964 के नियम 17 के अनुसार कर्टिय के प्रति निष्टरा नहीं रखारी।

HO JAN 188

तस्ता ० /६- अपट्ने प अधिक दाक निभाग सीनागुर प्रचापड-25 100

3/242/8 aug 3

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC WRIT PETITION NO. 1367/ OF / 1985
INDRA MOHAN SINGH PETITIONER.

VS.

UNION OF INDIA & OTHERS

OPP. PARTIES.

ANNEXURE ... 7 B

थेमान, अधीक्षक डाक विभाग, सीतापुर 47/सी

महो दय,

आपके जापन संच्या एक / 81-82 निनॉक 14-5-82 के संदर्भ में निन्न निवेदन है :-

कि प्रार्थों 23-10-80 एवं 1-10-80 को शाला डाक.पाल विजवार के पढ़ पर कार्य करता था। जाता संख्या 905593 में का. 2000/- एवं 100/- की जमा की हंगज में है ही हाथों की है। पारिवारिक उलझनों के रण में मह धनरा शि. डाक घर के क्सिन में लेने से भूल ग्या था। उन्ही दिनों हमारे घर का भी हुक क्प्या सुरक्षा की हुए पैसे का अनुमान नहीं लगा सका। यह जब के कारण उस वंधी हुए पैसे का अनुमान नहीं लगा सका। यह जब जिल पकड़ में आर्व नो मैंने केश का क्सिन सनी किया और बढ़ा हुआ धन 2100/- हिनों वजार एक सों हु ह्रपये मैंने तुरंत अलगीं कृतं में जमा कर दिया।

प्रार्थी 20 सात से इस पर पर तार्ग करना चला आ नहा है और इस प्रकार की कोई भी गती प्रार्थी से नहीं हुई है जिस का कि डाक निरीक्षक महों इस सल्मापन कर लाए है। फिर भी गिरी कोई गती अन्जान में मेरे कार्यकाल में हुई हो तो उसका मै जिम्मेदार

212 Jane

(JB) 36/5 34 Opmunia. मांताना साराजाता जाता मनामा शीताष्ठ्र पी १ इ.स. १ मा के हिल्ला है । मा है है । १ है । १ है । १ है । रुप्ताकार्ति सहित्र में निवानिका है :-B. Speri 23. x. 30 89 1. x. 20 51 21129 31 ग्राण विवानार के पर पर कार्म करना मा खादा अधिता न ०११ न ३ में ई उत्हरी-केंग्रे 10 ही- स्था जमानी रेडाज गरे ही हाचा नी है। पारिमारेन नेकालां के कारण में गह दानराचि। जाक वर् के हिरोब में अने से यून जमा था। उन्हों की लारे हार का भी कुछ काला खरशा में शहर कींग ही किरा वनसे में स्वर्धा चा निस के करण अस् स्टेशनेन नामाना जा। हाना का हिसाब राही किया और बहा हुना ह्यन श्रम् नार्यार्यक्रीहा में देव भारती किया में जा। कर दिना। अानी २० माण में श्रम मेरे पर भागारे सहस्या अना का रहा है और इस उकार में का कि वाक विरायक महाद्वा सहापन करि 不能而不不知知了我们的我们的一种的的 sland ymy

अठा कार महिला के जाता है के हिल है के लिया के के के लिया के कि लिया कि लिया के कि लिया के कि लिया के कि लिया के कि लिया कि लिया के कि लिया कि ल

IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

CIVIL MISC

WRIT PETITION NO.

1367 / OF /

INDRA MOHAN SINGH

PETITIONER.

UNION OF INDIA & OTHERS

OPP. PARTIES.

ANNEXURE .: 8

INDIAN POSTS AND TELEGRAPHS DEPARTMENT OFFICE OF THE SUPDT. DF POST OFFICES SITAPUR DIVISION

MEMO No.

F-1/81-82

dated: Sitapur: the 27.5.82.

Sri Indra Mohan Singh, EDBPM Bijwar was proceeded against under/rules of EDAs conduct and service rules under this office Memo of Even No.dated 14.5.82.

Sri Indra Mohan Singh was working as EDBPM Bijwar on 1.10.80 and 23.10.80 Sri Jawahar the depositor of Bijwar, S.B. Account No. 906693 tendered Fs. 100/-(One hundred only) and Rs. 2000/- (Rupees two thousand only) respectively on the aforesaid dates for depositing the sums in his Pass Book. The entries of these deposits were made by Sri I.M.Singh, in the pass book of a/c No. 906693 on the dates mentioned above but he failed to account for this amount in the Post Office Account thus Shri I.M. Singh contravene the provision of Rule 13 (3) of B.O. Rules.

The above statements of allegation was delivered to Shri I.M. Singh on 15.5.82 and he submitted his defence dated-nilwhich was received at this office on 25.5.82 in his defence Sri Indra Mohan Singh accepted the charges levelled against him and narrated that due to domestic disburbances the amount of deposit Rs. 100/-(One hundred) and Rs. 2000/-(Two Thousand) only could not be taken into Post Office Account.

ORDER

I have gone through the whole case record and documents and the written statement of defence dt. nil-received on 25.5.82. The official has accepted the charges levelled against him, He has explained his dearranged state of mind owing to water which the only mistake relating to non-accounting of Rs.2100/ in S.B. Account No. 906693 took place. The official has put symmetric in about 20 years of service in the department as ED BPM and thus Keeping in view his long service in the department. He deserves sympathetic consideration for the lapses on hispart.

-2- 56 -2- 26

I, Tufail Ahamad, Supdt. of Post Offices, Sitapur Division, thus hereby order that his services as ED BPM Bijwar Sitapur may be terminated W.O.F. 23.5.81 but this will not constitute him to debar his employment on Group 'D' official in the department for which he already stands qualified.

Sd/- (Tufail Ahmad)

Supdt. of Post Offices, Sitapur Division, Pin-261001.

Sopy to:

- 1. Sri I.M.Singh, ED BPM (Put of duty) Bijwar.
- 2. P.M. Sitapur.
- 3. I.P.O. Sitapur South.
- 4. Establishment-V, D.O.Sitapur.
- 5. P.F. in 'A' Branch D.B.Sitapur.
- 6. Office Copy.
- 7. Spare ----- IPO Biswan-Sitapur.



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABA LUCKNOW BENCH LUCKNOW.

WRIT PETITION NO. 1367 / OF / 1985 CIVIL MISC

PETITIONER. INDRA MOHAN SINGH

VS.

OPP. PARTIES. UNION OF INDIA & OTHERS

ANNEXURE ... 9

DECLARATIONS TO BE OBTAINED FROM CANDIDATES ON F JRST APPOINTMENT.

I hereby certify that I am an Indian National & native of India.

I also declare that I have never been announced unfit for Govt. employment by Medical or any nother authority.

Attested by:

Sd/- Ille.

Sd/- Ille.

Signature Post Master Sitapur Pin 261001

Place:

Date:

I hereby declare that I am not alowed to join any educational institutions without obţaining prior permission of the Competent authority in the department.

Attested by:

Sd/- Ille.

Sd/- Ille.

Sd/- Ill.

Post Master Sitapur Signature Date

I. Indra Mohan Singh do swear that I will be faithfull and bear true allegiance to India and to the constitution of India as by laws established and that I will loyally carry out the duties of my office, so help me God.

Attested by:

Sd/- Ille.

Sd/- Ille.

Post Mster Sitapur Signature

Pin 261001

I do hereby declare that I have read/had explained to me the Central Civil Services (Conduct) Rules 1964 as amended from time to time and thoroughly understood them.

Attested by:

Sd/- Ille.

Sd/- Ille.

Post Master Sitapur Pin 261001

Place:

Signature

I do hereby declare that I have read the Govt. of India Orders contained in communication No.ESB/124-7/40 dt. 9.5.41 from the Sect. to the Govt. of India Deptt. of Communication (P&T), Simla to the D.G.P&T, New Delhi regarding indebtedness and insolvency of Govt. servnts. The communication that any officials who engages himself in money transaction of

212 Con4

officials who engages himself in money transaction of discreditable nature to allow himself to fail into a hopeless stage of indebtedness or volunatrailly contracts debts or obligations which he is unable to meet or is arrested for debt or who resorte to the insovency court for the purposes of declaring himself insolvent will also render himself liable to dismissal. I thoroughly understand these orders of the Govt.

Attest by:

Sd/- Ill. Sd/- Ill. Post MasterSitapur Signature

Sd/-

Pin 261001

Place

I Indra Mohan Singh declare as under

i) That I am unmarried/widower/wedow.
 i)O That I am married and have only one spousel living.

iii) That I have entered into or contracted a marriege with a person having no spouse living.

That I have entered into and contracted a marriage with an-other person during the life time of my spouse Application for grant of exemption is enclosed.

I solomnly affirm that the above declaration is true and I understand that in the event of the declaration being found to be incorrect after my appointment I shall be liable to be dismissed from service.

Attested by:

Sd/- Ill. Post Master Sitapur Signature

Sd/- Ill.

Pin 261001

Place:

I do bereby declare that I have read the Indian Telegraph Act, the Indian Offical Secrets Act and the Govt. Servants conduct rules and clearly understand that I become liable to the provisions and penal ities therein on bing appointed as signaller in the posts and Telegraphs Department.

Attested by:

Sd/- Ill.

' Sd/- Ill.

Date.

Post Master Sitapur Signature

Pin 261001

Place

(FOR TEMPORARY STAFF ONLY)

I understand that my employment under Govt. is temporary and that my services may be terminated at any time after notice. for a period of not less than thirty days but without any reasons being assingned. I agree that if I wish to resign my employment I shall give notice in writing for a period of not less than thirty days of my intention to resign or in default, forfeit to the President of India, such sum net exceeding my pay for one month as the appointing authority may fix.

Attested by:

Sd/- Ill.

Sd/-

Date:

Post Master Sitapur Signature Pin 261001

Place:

292 (soul

DECLARATIONS TO BE OBTAINED FROM CA DIDATES ON FIRST I hereby certify that I am an Indian National & native I also declare that I have never been announced untit for Govt. employment by Medical or any other authority. gamen make Helion & Attested by: Thear, Alarge POST KIASTER STAPITE - PIN-261 021 - ... I hereby declare that I am not allowed to join any educational institutions without obtaining prior permission of the Competent authority in the department. fle Heli Places TAPUR PIN-261 001 faithfullyand bear true allegiance to India and to the constitution of India as by laws established and that I will loyally carry out the duties of my office, so help me God. Noke Ilohou F Attested by POST MASTER STAPUR Place: I do hereby declare that I have read/had explained to me the Central Civil Services (Conduct) Rules 1964 as amended from time to time and thoroughly understood them.

Attested by: PIN-261 001 Place:

I do hereby declare that I have read the Govt of India Orders contained in communication No · ESE/124-7/40 dt · 9.5.41 from the Secy · to the Govt · of India Deptt · of Communication (PRI), Simila to the D.G. PRI, New Delhi regarding indebtedness and insolvency of Govt · servants · The communications that any officials who engages himself in money transactions of discreditable nature to allow himself to fail into a hopeless stage of indebtedness or voluntarilly contracts debts or obligations which he is unable to meet or is arrested for debt or who resorte to the insovency court for the purposes of declaring himself insolvent will also render himself liable to dismissal · I thoroughly understand these orders of the Govt ·

Attested bys

of India.

Attested by:

कार महिशानिक POST MASTER STAPUR Signatures of hills Dates 25 hely Placel

(P.T.O.)

of 2012 by 24

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Indra. Mohow Lingh... deal are as under s.

Charlet Car

That I am unmapried widower widow.

ii) That I am married and have only one spouse Living.

That I have entered into or contracted a marriage with a person having no spouse living.

That I have entered into and contracted a marriage with an other person during the life time of my spouse. Application for grant of exemption is enclosed. iv)

I solomnly affirm that the above declaration is true and I understand that in the event of the declaration being found to be incorrect after my appointment I shall be liable to be dismissed from service.

Attedted by: 1087

OST THE MARCH POLICE PO

PIN-261 001 Places Dat et 231004

I dombereby declare that I have read the Indian Telegraph Act, the Indian Official Secrets Act and the Govt. servants conduct rules and clearly understand that I become liable to the provisions and penalities therein on being appointed as a Signaller in the Bosts and Talegraphs Department.

Attested by:

पी पास्टर, सी तापुर इ.स. १९८० व्या ५०१ TO VPURPLaces POST

Signatures

my Hallet Suband describer (FOR TEMPORARY STAFF ONLY)

I understand that my employment under Govt. is temporary and that my services may be terminated at any time after notice for a period of not less than thirty days but without any reasons being assigned. I agree that if I wish to resign my employment I shall give notice in writing for a period of not less than thirty days of my intention to resign or in default.
forfeit to the President of India, such sum not exceeding my
that for one month as the appointing authority may fix.

action of stone 23/x/8"

POST MASTER STEPUR

Signatures

Places

Dat es

292 Gang MATTER STATE IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

CIVIL MISC WRIT PETITION NO: 1367/ OF / 1985

INDRA MOHAN SINGH PETITIONER.

VERSUS.

UNION OF INDIA & OTHERS

OPP. PARTIES.

ANNEXURE 10

(12)

permanent capacity to the said post/grade with effect from the said date.

Station.....

Signature.....

Date.....

Designation.....

Note:—The order must be signed by an officer who is authorised to authenticate orders in the name of President or by the appointing authority, as the case may be.

Where the appointing authority is an authority other than the President, the appointing authority itself shall sign the order.

5. Temination of temporary service:

- (1) (a) The service of a temporary Government servant who is not in quasi-permanent service shall be liable to termination at any time by a notice in writing given either by the Government servant to the appointing authority, or by the appointing authority to the Government servant:
- (b) the period of such notice shall be one month.

Provided that the services of any such Government servant may be terminated forthwith by payment to him of a sum equivalent to the amount of his pay plus allowances for the period of the notice at the same rates at which he was drawing them immediately before the termination of his services, or as the case may be, for the period by which such notice falls short of one month.

(2) (a) Where a notice is given by the appointing authority terminating the services of a temporary Government servant, or where the services of any such Government servant is terminated either on the expiry of the period of such notice or

ARRON DE

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(13) = forthwith by payment of pay plus allowances, the Central Government or any other authority specified by the Central Government in this behalf may, of its own motion or other wise, re-open the case, and after calling for the records of the case and after making such inquiry as it deems fit,-(i) confirm the action taken by the appointing authority. (ii) withdraw the notice, (iii) reinstate the Government servant in service; or (iv) make such other order in the case as it may consider Provided that except in special circumstances; which should be recorded in writing no case shall be reopened under this sub rule after the expiry of three months: (i) from the date of notice, in a case where notice is given; (ii) from the date of termination of service, in a case where no notice is given. (b) Where a Government servant is reinstated in service under sub-rule (2) the order of re-instatement shall specify-(i) the amount or proportion of pay and allowances, if any, to be paid to the Government servant for the period of his absence between the date of termination of his services, and the date of his re-instate-(ii) whether the said period shall be treated as a period spent on duty for any specified purpose or purposes.

Govt. of India's decisions:—1. The validity of form I contained in G. I. M. H. Affairs Memo. No. 39/14/56 Ests.(A)

2/24 2/ 12 244

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

WRIT PETITION NO. 1367 / DF / 1985

INDRA MOHAN SINGH

CIVIL MISC

PETITIONER

VERSUS.

UNION OF INDIA & OTHERS

OFF. PARTIES.

ANNEXURE.. 11

CENTRAL CIVIL SERVICES
(CLASSIFICATION, CONTROL AND APPEAL) RULES:

PART 1 -GENERAL

Short title and commencement

- 1. (1) These Rules may be called the Central Civil Services (Classification, Control and Appeal) Rules, 1965.
- (2) They shall come into force on the 1st December, 1965
 Interpretation
- 2. In the rules, unless the context otherwise requires,
 - (a) Appointing authority, in relation to a Government servant Means.
 - (*) the authority empowered to make appointments to the Service of which the Government servant is for the time being a member or to the grade of the Service in which the Government servant is for the time being included, or
 - (ii) the authority empowered to make appointments to the post which the Government servant for the time being holds, or
 - (iii) the authority which appointed the Government Service to such Service, grade or post, as the case emy may be, or
- (iv) where the Government servant having been a permanent member of any other Service or having substantively held any other permanent post, has been in continuous employment of the Government, the authority which appointed him to that Service or to any grade in that Service or to that post,

Whathever authority is the highest authority;

- (b) 'Gade authority' in relation to a Service, has the same meaning as in the rules regulating that Service;
 - (c) 'Central Civil Service and CentralCivil Post' includes a civilian Service or civilian post, as the case may be, of the corresponding class in the Defence Services;
- (d) 'Commission' means the Union Public Service
 Commission;

1. Published G.I., M.H.A. Notification No. F.7/2/63—ESts. (A) dated the 20th November 1965

BIK Helm By

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Municipe (1) (13): 421-6242

Central Civil Services
(Classification, Control and Appeal) Rules'

PART I-GENERAL

Short title and commencement

- 1. (1) These Rules may be called the Central Civil Services (Classification, Control and Appeal) Rules, 1965.
 - (2) They shall come into force on the 1st December, 1965.

Interpretation

SONER FO

- 2. In the rules, unless the context otherwise requires,
 - (a) 'Appointing authority', in relation to a Government servant
 - the authority empowered to make appointments to the Service of which the Government servant is for the time being a member or to the grade of the Service in which the Government servant is for the time being included,
 - (ii) the authority empowered to make appointments to the post which the Government servant for the time being holds, or
 - (iii) the authority which appointed the Government servant to such Service, grade or post, as the case may be, or
 - (iii) where the Government servant having been a permanent member of any other Service or having substantively held any other permanent post, has been in continuous employment of the Government, the authority which appointed him to that Service or to any grade in that Service or to that post,

whichever authority is the highest authority;

- 'Cadre duthority', in relation to a Service, has the same meaning as in the rules regulating that Service;
- (c) 'Central Civil Service and Central Civil Post' includes a civilian Service or civilian post, as the case may be, of the corresponding class in the Defence Services;
- (d) 'Commission' means the Union Public Service Commission;

1. Published, vids G.I., M.H.A., Notification No. F. 7/2/63-Ests. (A), dated the 20th November, 1965.

- Landyout

At K. Verma

Adv (Jath Commission)

Reach)

High Court Coupon No...36/155 17/

A765

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

(Lucknow Bench) LUCKNOW

Writ Petition	No	1367	of	198
Sinds	a Vi	Johan		

Petitioner

VERSUS

POST MASTER SITA PUR JUNION OF Inchia Respondents

Registrar,

I am appearing as the Central Government Standing Counsel on behalf of Petitioner Respondents/Opposite Parties.

(RAKESH SHARMA)

ADVOCATE

Additional Standing Counsel
Central Government
Allahabad High Court
(Lucknow Bench)
LUCKNOW

Dated_ 17.4-85

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. 1367

of 198

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Writ Petition No. 1367 of 1985





AT COM

Indra Mohan Singh

Petitioner

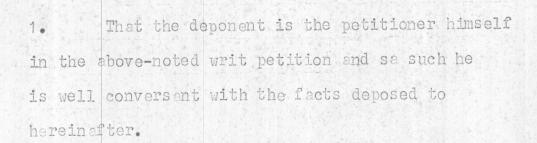
Versus

Union of India and others

Opp. Parties

REJOINDER AFFIDAVIT

I, Indra Mohan Singh, aged about 45 years, son of Sri Chhatrapal Singh, resident of village and post office Bijwar, district Sitapur, the deponent, do hereby solemnly affirm and state on oath as under:



The deponent has gone through the copy of the counter affidevit filed by Sri Ishwari Frasad

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Sagar, on behalf of Opposite Parties No.1 and 2 and has understood the contents thereof. Parawise reply to the said counter affidavit is as under:

- That in reply to the contents of para 1 of the counter affidavit, only this much is admitted that Sri Ishwari Prasad Sagar is the R.O. in the office of the Superintendent of Post Offices, Sitapur. Rest of the contents of the para under reply are denied.
- 4. That the contents of para 2 of the counter affidavit need no comments.
- of the counter affidavit, only the first sentence of the same are admitted and the rest are denied. It is denied that the Memo dated 27.4.1981 was not an appointment order. Even though, it was an intimation about the result of the petitioner, of the examination, it entitled the petitioner for appointment.

are denied. It is specifically denied that the petitioner was not appointed by the Superintendent of Post Offices. Since the appointment of the petitioner was made by the Superintendent of Post Offices, Sitapur, vide Memo dated 18.6.1982 issued and signed by the Superintendent of Post Offices (Annexure No.2), it was the Superintendent of Post Offices who was the appointing authority of the petitioner and none else.

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It is further submitted that the petitioner was not appointed by the Post Master, nor was any such order issued by him, and as such the Post Master cannot be deemed to be the appointing authority of the petitioner. It is further submitted that it was on the basis of the letter dated 18.6.1982 issued by the Superintendent of Post Offices, Sitapur, that the petitioner had joined his duties in Class IV (Group D post) and was allowed to continue. This Memo dated 18.6.1982 even specified the vacancy against the petitioner was required to work, i.e. the vacancy created by the retirement of Sri Chunnoo Ram. So far as allotment of the petitioner to any unit is concerned, it is not relevant for the purposes of the present case. The petitioner's appointment to the post in Class IV cannot be confused to be an allotment of the petitioner to this unit or the other. The fact that the petitioner has joined at Biswan on 24.6.1982 on the basis of that very order dated 18.6.1982, has been admitted by the opposite parties. Under these circumstances, how could the petitioner be allowed to join on the basis of the alleged order of allotment. It is asserted that the Memo of Order dated 18.6.1982 is an order passed by the Superintendent of Post Offices appointing the petitioner in Class IV and posting him at Biswan, and it is being confused by the Opposite Parties to be an order of allotment.

Further, it has been admitted in the para under reply that the Superintendent of Post Offices was the "recruiting authority" for Class IV. It has also been further admitted by the Opposite Parties

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empowered to hold examinations, for making appointment to Class IV posts. The allotment of the petitioner to this unit or the other, or his transfer from one unit to other is not relevant for the purposes of the present writ petition. Once it has been admitted by the Opposite Parties that the petitioner joined on 24.6.1982 at Biswan on basis and authority of the Memo dated 18.6.1982 and continued to work onwards, it was established that the petitioner's appointmential authority, for all practical purposes, was the Superintendent of Post Offices and not the Post Master, who neither appointed the petitioner nor was competent to terminate his services.

- 7. That the contents of para 5 of the counter affidavit need no comments.
- 8. That the contents of para 6 of the counter affidavit are denied and those stated in para 6 of the writ petition are reaffirmed. It is vehemently denied that the work, conduct or performance of the petitioner was ever not satisfactory.
- 9. That the contents of para 7 of the counter affidavit are denied and those stated in para 7 of the writ petition are reaffirmed.
- 10. That the contents of para 8 of the counter affidavit are denied and those of para 8 of the writ petition are a reaffirmed.



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- 11. That the contents of para 9 of the counter affidavit need no comments.
- 13. That the contents of para 10 of the counter affidavit need no comments.
- 13. That the contents of para 11 of the counter affidavit are denied. It is submitted that merely by signing the termination order, the petitioner's services cannot be deemed to have been terminated. That is why this Hon'ble Court has been pleased to grant stay order in favour of the petitioner.
- 14. That the contents of para 12 of the counter affidavit are denied as being misconceived by the opposite parties. The rule regarding termination of temporary employees has not been followed by the opposite parties, and his services are being terminated in an arbitrary and improper manner, in as much as neither the petitioner's work has been unsatisfactory, nor the post has been abolished, and as such there is no occasion for the opposite parties to order termination of the petitioner's services having retained his juniors in service.
- 15. That the contents of para 13 of the counter affidavit are misconceived and denied, and those stated in para 13 of the writ petition are reaffirmed.
- That the contents of para 14 of the counter

 Sold When are denied and those stated in para 14 of the writ petition are reaffirmed. It is further submitted that the

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petitioner neither misappropriated any money received by Government, nor has he ever accepted the same. The petitioner respectfully submits that the allegation about misappropriation of Government money is being forced upon the petitioner malafide and just to justify their stand. A clarification thereof is being made in the foregoing paragraphs of this rejoinder affidavit.

- 17. That the contents of para 15 of the counter affidavit are wholly misconceived and denied. The petitioner's services cannot be terminated on the basis of presumed allegations. If there any charges of the type mentioned in the para under reply, why were they not mentioned in the termination order itself? The basis of the petitioner's termination is not the alleged charge of misappropriation, but the evil intentions and malafide designs of the Opposite Parties.
- That the contents of para 16 of the counter are misconceived and denied and those stated in para 16 of the writ petition are reaffirmed. It is further submitted that since the Superintendent of Post Offices appointed the petitioner, he was the petitioner's appointing authority and not the Post Master, who did not appoint the petitioner and as such he was not competent to pass termination orders impugned in the writ petition.
- 19. That the contents of para 17 of the counter affidavit are denied and those stated in para 17 of the writ petition are reaffirmed.

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That the contents of paras 18,19, and 20 of

the counter affidavit are denied and those stated in paras 18 to 20 of the writ petition are reaffirmed. It is reaffirmed that the impugned order is arbitrary, malafide and illegal and in violation of Art. 14 and 16 of the Constitution of India. The grounds taken in the writ petition are wholly tennable and the petitioner is entitled for the reliefs claimed.

That the contents of para 21 of the counter affidavit are denied. It is further stated that it is the opposite parties themselves who have tried to confuse the issue and to exploit the situation by alleging the appointment order of the petitioner to be only an allotment order. Similarly, they are overlooking the glaring fact that it was the Superintendent of Post Offices who appointed the petitioner and as such he was appointing authority of the petitioner, and since the Post Master had not issued any appointment order appointing the petitioner, he could not be deemed to be petitioner's appointing authority. As per various rules, the officer who passes appointing order is the appointing authority and none else. And none else than the appointing authority, was competent to pass termination order against an employee.

That the contents of para 22 of the counter affidavit are insulting and defamatory and are vehemently denied. The petitioner reserves his right to take such legal action against the opposite parties as deemed fit. Neither the petitioner's integrity was ever found or proved to be doubtful, nor he ever misappropriated Sor Dica Mi any money, and it does not lie in the mouth of the

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deponent of the counter affidavit to make such wild allegations without any material to justify the same.

That the contents of para 23 of the counter affidavit are denied. Annexures No.7-A and 7-B do not establish or prove that the petitioner was held guilty of misappropriation of any money. The charge levelled against the petitioner vide Annexure No.7-A was substantiated by the petitioner's explanation contained in Annexure No.7-B and the amount alleged to be misappropriated, was duly credited in the books and deposited by the petitioner under VCR on 26.5.1981. The circumstances under which the mistake took place have been explained to the satisfaction of the authorities. It is further submitted that the above mentioned human error committed by the petitioner, which was rectified forthwith by him, by depositing the amount in question, cannot be termed to be a misappropriation. Further, the whole matter was enquired into by the Superintendent of Post Offices, Sitapur, who considered the petitioner's explanation and after having been satisfied, concluded the said proceedings by his order dated 27.5.1982 (Annexure No.8 to the counter affidavit).

As would appear from a perusal of Annexure No.8 the petitioner was not found guilty of misappropriation of the amount involved. Looking to the 20 years of past service free from any blot, the mistake was not held to be deliberate and a sympathetic view was taken. Annexure No.8 further shows that although the petitioner's services were of ordered to be terminated but his right employment as

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It was in view of the observations made in the last para of the above order dated 27.5.1982 (Annexure No.8) that the petitioner was again provided employment afresh in Group 'D'. It may not be out of place to mention here that the matter regarding the above mistake on the part of the petitioner having been closed on the termination of the services of the petitioner as EDBPM, and the petitioner having been sufficiently punished, the petitioner was appointed in Group D vide order dated 18.6.1982. There was no irregularity or illegality in the promotion of the petitioner in Group D afresh, since he has already been inflicted the punishment of a break in his long service and, as such, the petitioner could not be doubly punished for one and the same allegation.

24. That the contents of para 24 of the counter affidavit are denied. Once the petitioner has been taken in the service of the department, irrespective of the above proceedings and the petitioner having been given sufficiently/pumishment by terminating his services from 23.5.1981 up to 24.6.1982, the action of the services opposite parties in terminating the petitioner's/now again on the similark charge, is wholly unjust, unwarranted uncalled for and against the rule of law. The petitioner's transfer from unit to another, whether on his own request or at the instance of opposite parties themselves, is irrelevant for the purposes of the present writ petition.

25. That the contents of para 25 wrongly typed as para 24, are denied. The petitioner is not concerned with what transpired between the P.M.G., U.P. and the Superintendent of post offices, Sitapur.

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Once the proceedings against the petitioner were concluded by the order dated 27.5.1982 passed by the Superintendent of Post Offices Sitapur; the petitioner's services were terminated with effect from 23.5.1981, and after inflicting punishment, the petitioner was again taken in the service of the department, there was no occasion of any complaint having been moved against the petitioner before the Post Master General. No copy of the alleged complaint has been filed along with the counter affidavit.

The petitioner is advised to state that no undue favour was shown to the petitioner by the disciplinary authority as alleged. It is further submitted that while the matter was carefully considered by the Post Master General, the petitioner was not afforded any opportunity of hearing and the alleged fact finding enquiry held by the P.M.G., was against the provisions of law, in as much as the petitioner ought to have been allowed opportunity of his defence. The petitioner's initial appointment was made after careful consideration of the whole aspect of the matter and in accordance with the observations made in the last para of Annexure No.8 and there was no irregularity or illegality in the same. Eversince his appointment in Group 'D&, there was no complaint against the petitioner and he has been discharging his duties to the entire satisfaction of his superiors. As such there was no occasion for the Opp. Parties to terminate his services, after allowing him to put in about three years service, for on the basis of the old charge for which he had already been punished.

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That in reply to the contents of para 26 wrongly



typed as 25, it is submitted that cobtaining a declaration from each and every employee at the time of his initial appointment, is a mere formality, This formality does not empower the opposite parties to terminate the services of an employee in a manner without following proper procedure of law. There is no rule or law giving arbitrary powers to any appointing authority to terminate the services of an employee without there being any cause of complaint and when the post exists and junior persons are working. Extract copies of the C.C.A.

Rules as annexed to the counter affidavit are not relevant in the present case.

27: That the contents of para 27 wrongly typed as 26 are denied and the contents of the writ petition are reaffirmed.

typed as para 27, it is stated that after termination of the services of an employee, there is no question of any alternative departmental remedy. After the termination order having been passed, more specifically in view of the averments made in the counter affidavit, it would have been a futile attempt on the part of the petitioner to have approached the authorities by way of any representation or appeal, especially when an efficacious and alternative remedy was available to the petitioner by way of a writ petition under Art.226.

Approach to the departmental officers by means of representations was not an efficacious and alternative remedy. Hence the petitioner has approached this Hon'ble Court to avail this effective and efficacious remedy.

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That the contents of para 29 wrongly typed as para 28 are denied. The writ petition filed by the petitioner is full of substance and merits and a deserves to be allowed with costs, and the petitioner is entitled to get the reliefs claimed for in the said writ petition.

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Dated, Lucknow:

DEPONENT

I the above named deponent do hereby verify
that the contents of paras 1 to 29'

of this affidavit are true to my knowledge.

Those of paras are believed

by me to be true. No part of this affidavit is
false and nothing material has been concealed. So help

me God.

Solution

DEPONENT

Dated, Lucknow:

may 0; 1985

I identify the deponent who has signed this affidavit before me. The Elosi P. C. Missa

solemnly affirmed before me on 9.5.85

at Dio Aff/PM by Sri Indra Mohan Singh,

the deponent who is identified by Sri R.K. Svivaciava

Clerk of Sri P.L. Misra, Advocate, High Court,

I have satisfied myself by examining the

deponent that he has understood the contents

of this affidavit which have been read out

explained by me.

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IN THE CENTRAL ALMINISTRATIVE TRIBUNAL LUCKNOW BENCH : LUCKNOW Opp. Residency Gandhi Bhavan, Lucknow.

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NO. CAT/CE/IKO/JUDL/ T-A 1729/87 (7)

Date :

W.P. 1367 185 OF 1991/92 (L) REGISTRATION NO

_Applicant. Indra Mokan Singh VERSUS Union of malia & alhers ___ Respondents. 1 Indra Mahan Siigh, slo in Chhatrapal Sigh, Village & P.O. - Bijwar, Dist-Silapur. Disi V. K. Ethouchary, Advocate, Baraj khana Nai Basti, Near Alankor Cinema, Udaigany, Luckmon.

Please take notice that the applicant above named has presented an application a copy ______thereof is enclosed herewith which has been registred in this Tribunal and the Tribunal has fixed _ 1/16 _ day of April - 1992 for Tingl Road (

If, no appearance is made on your behalf, your pleader of by some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence. Given under my hand and the seal of the Tribunal this 23 3 1992

For Deputy Registrar.

M. Panda./